

ORDER SHEET
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

T.A. ALLAHABAD.
No. 1180 OF 1986
S.M. Seivapaya, U.O.G.

| Sl.No. | Date | Office Report | Orders |
|--------|-------------------|---------------|---|
| 1 | 2 | 3 | 4 |
| | <u>19-8-91</u> | | Hon. D. K. Agrawal, J.M. Hon. K. Obayya, A.M. |
| | | | Due to full court reference, on account of bad demise of Sri Radha Krishna Adcock, The case is adjourned to 15-10-91 for hearing. |
| | | | B.O.C J.M. |
| | <u>15-10-91</u> | | No sitting. Adjournded to 12-11-91 for hearing. |
| | <u>12.11.1991</u> | | Hon. Mr. K. Obayya, A.M. Hon. Mr. S.N. Prasad, J.M. |
| | | | Case called out. Note for the respondent and the applicant. It is noteworthy that a registered notice was sent to the applicant on 30.7.91 and ^{the same was} received back with an endorsement by the postal staff that the address (applicant) had died. This is also significant to point out that no substitution application has been moved. So the right to sue does not survive and in this view of the matter, the original suit No. 411 of 1979 stands abated. |
| | | J.M. | A.M. |
| | | (n.u.) | |

PANKAJ/

P.T.O.